

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COMPETENT VIDYUT TOWERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	COMPETENT VIDYUT TOWERS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	24/03/2003
3. Authority under which corporate debtor is incorporated / registered	ROC - DELHI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101DL2003PTC119507
5. Address of the registered office and principal office (if any) of corporate debtor	610-/2, CHHATARUR, NEW DELHI- 110030
6. Insolvency commencement date in respect of corporate debtor	18-04-2022 (Order received on 19/04/2022)
7. Estimated date of closure of insolvency resolution process	15.10.2022 (180 days from the date of commencement of resolution process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Satya Prakash IBBI/IPA-002/IP-N00906/2019-2020/12920
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-277, Gali No- 14, Tomar Colony, Burari, Delhi- 110084, email: cs.satyaprakash@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-277, Gali No- 14, Tomar Colony, Burari, Delhi- 110084, email: cirp.competentvidyut@gmail.com
11. Last date for submission of claims	02.05.2022 i.e., 14 days from appointment of Interim Resolution Professional
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a). Relevant Forms and (b). Details of Authorized Representative Available at:	Weblink: "https://www.ibbi.gov.in/home/downloads"

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s COMPETENT VIDYUT TOWERS PRIVATE LIMITED on 18.04.2022.

The creditors of M/s Competent Vidyut Towers Private Limited are hereby called upon to submit their claims with proof on or before 02.05.2022 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : April 19, 2022
Place : New Delhi


SATYA PRAKASH
Interim Resolution Professional
COMPETENT VIDYUT TOWERS PRIVATE LIMITED
IBBI/IPA-002/IP-N00906/2019-2020/12920

